

					PIN			
Date of agreement/ booking**		Total Value of Consideration (amount in Rs.)			Payment in installment or lump- sum			
Whether TDS is deducted at Higher rate as per section 206AB (Yes/No)***								
Whether it is last instalment?		Yes <input type="checkbox"/>		No <input type="checkbox"/>				
Total amount paid/ credited in previous instalments, if any (in Rs.) (A)	Amount paid/ credited currently (B)	Total Stamp duty value of the Property (in Rs.) (C)	Amount on which TDS to be deducted (D) (see note 1)	Date of payment/ credit**	Rate at which deducted (see note 2)	Amount of tax deducted at source (see note 3)	Date of Deduction**	
Whether stamp duty value is higher than sale consideration								
				Yes <input type="checkbox"/>		No <input type="checkbox"/>		
Date of Deposit**	Mode of payment		Simultaneously e-tax payment <input type="checkbox"/>		e-tax payment on subsequent date <input type="checkbox"/>			
Details of payment of tax deducted at source (amount in Rs.)								
TDS (Income Tax)(Credit of tax to the deductee shall be given for this amount)								
Interest								
Fee								
Total Payment								
Total payment in words (in Rs.)								
Crores		Lakhs	Thousands	Hundreds	Tens	Units		
Unique Acknowledgement no. (generated by TIN)								

*To be updated automatically

**In dd/mm/yyyy format

*** From 1st April, 2022, provisions of section 206AB are not applicable in case of tax deduction under section 194-IA.

Notes:

- (a) In case of installment, where it is not last installment, (A+B);
(b) in any other case (i.e., last installment or lump sum payment), (A+B) or (C), whichever is higher.
- Tax to be deducted at higher rates in case provisions of section 206AB is applicable. ***
- (a) In case of installment, where it is not last installment, TDS on (A+B) as reduced by the TDS in earlier instalments, if any;
(b) In any other case (i.e., last installment or lump sum payment), TDS on (A+B) or (C), whichever is higher, as reduced by TDS paid on earlier instalments, if any._